

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**W.P. (S) No.2567 of 2019**

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Rajendra Paswan aged about 40 years, son of Mohan Paswan, resident of Village Urwan, P.O. & P.S. Chandwara, District Koderma, State Jharkhand

....    ....    ....    Petitioner

Versus

1. The State of Jharkhand through Principal Secretary, Human Resource Development, Government of Jharkhand, having its office at Project Building, Dhurwa, P.O. & P.S. Dhurwa, District Ranchi, State Jharkhand
2. The Director, Directorate of Primary Education, Human Resource Development, Government of Jharkhand, having its office at Project Building, Dhurwa, P.O. & P.S. Dhurwa, District Ranchi, State Jharkhand
3. The Deputy Commissioner cum Chairman, District Education Establishment Committee, Dumka, P.O. & P.S. Dumka, District Dumka, State Jharkhand
4. The District Superintendent of Education, Dumka, P.O. & P.S. Dumka, District Dumka, State Jharkhand

....    ....    ....    Respondents

**CORAM        : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

For the Petitioner        : Ms. Sarita Gupta, Advocate

For the Respondents     : Mr. Manish Mishra, G.P. V

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**04/08.07.2020**     Heard Ms. Sarita Gupta, learned counsel for the petitioner, Mr. Manish Mishra, G.P V, learned counsel for the respondents.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard.

The petitioner has preferred this writ petition for direction upon the respondents to participate in the counselling process for the selection of Inter Trained Teacher Appointment 1 to 5 (2015-16) under the Non Para Teacher Category vacancy for the District Dumka. During the pendency of writ petition subsequent development has been taken place and for that supplementary affidavit has been filed by the petitioner wherein it is stated that during pendency of writ petition, petitioner was called upon by the respondents authorities to

participate in the counselling for the selection of Inter Trained Teacher Appointment 1 to 5 (2015-16) in the month June, 2019. The petitioner participated in the counselling conducted by the respondent and resultantly he was appointed on the post of Inter Trained Teacher vide Memo No.1404 dated 20.07.2019. The petitioner submitted his joining and he is posted at UMS Hathwari, Shikaripara, Dumka vide Memo No.1510 dated 02.08.2019. The said two letters are on record in the supplementary affidavit.

Mr. Manish Mishra, G.P. V, learned counsel for respondents-State accepts the position.

In view of above fact, this writ petition has become infructuous.

Accordingly, this writ petition is disposed of as infructuous.

**(Sanjay Kumar Dwivedi, J.)**

Anit